

ing the last three years were as under:—

(In crores of Rs.)

Year	Private Sector	Gross total Investments	Percentage of (2) to (3)
1	2	3	4
1972-73	13.59	369.97	3.67
1973-74	19.85	378.73	5.24
1974-75 (Provisional)	32.69	452.63	7.22

(b) and (c). Do not arise.

राज्यों की ओर बकाया श्रीवरड्राफ्ट

9229. श्री संकर ब्याल सिंह : क्या वित्त मंत्रों यह ज्ञान की कृपा करेंगे कि :

(क) 31 मार्च, 1975 तक विभिन्न राज्यों की ओर उनके द्वारा किए गए श्रीवरड्राफ्टों की कितनी राशि बकाया है ।

(ख) क्या श्रीवरड्राफ्टों की राशि का वसूली के लिए केन्द्र की ओर से राज्यों को कोई निर्देश दिये गए थे, और

(ग) यदि हा, तो उसकी मुख्य बातें क्या हैं ?

वित्त मंत्री (श्री सी० सुब्रह्मण्यम) :

(क) 31 मार्च, 1975 को राज्यों के नाम बकाया श्रीवरड्राफ्टों की कुल रकम 106.96 करोड़ रुपये थी ।

(ख) और (ग) केन्द्र का विचार है कि राज्य सरकारों के साथ वर्ष 1974-75 के उनके इतिशेष और अन्य मबद्ध बातों के सम्दर्भ में उनकी वित्तीय स्थिति और 1975-76 का शासकीयता के लिए प्राथमिक साधनों के विषय पर विचार-विमर्श किया जाए ।

Increase in fictitious insurance claims

9330. SHRI MADHU LIMAYE: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that after the nationalisation of the general insurance business in India, fictitious insurance claims have been showing a sharp increase;

(b) whether it is a fact that these claims on motor vehicles alone run to crores of rupees;

(c) whether any investigation has been carried out into these bogus claims;

(d) whether officers or employees responsible for this racket have been prosecuted and punished; and

(e) if not, the reasons for not carrying out the investigation and punishing those found guilty?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a) to (e). Information is being gathered and will be laid on the Table of the House as soon as it is available.

Credit facilities for Jute Industry

9331. SHRI INDRAJIT GUPTA: Will the Minister of COMMERCE be pleased to state:

(a) whether the Jute industry has asked for additional credit facilities and further reduction in export duties;

(b) whether Government have decided to meet the request and if so, to what extent and on what grounds; and

(c) whether Government have also agreed to a reduction in mills' output, with consequent retrenchment/lay off of labour?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) Yes, Sir.

(b) Export duty on primary and Secondary Carpet Backing after consideration of overall situation, have been abolished. Reserve Bank of India have enhanced the stock limits of finished goods for purposes of credit.

(c) No, Sir

Hindustan Lever Limited

9332. **SHRI SARJOO PANDEY:** Will the Minister of FINANCE be pleased to state:

(a) whether a number of foreign majority concerns are operating in our country, which deal in low-technology, high profit mass consumption sector of our economy;

(b) whether the C.O.B. time period limits of such companies as laid down under the guidelines governing operation of the Foreign Exchange Regulation Act have long expired;

(c) whether Hindustan Lever Limited having 85 per cent Unilever holding and producing mass consumption items like Dalda, Lifebuoy, Lux, Rexona and Surf is one such company;

(d) whether Hindustan Lever also manages and controls Sharpedge Limited producing Erasmic Blades, which is another mass consumption item and if so, the reasons which have weighed with Government to allow Hindustan Lever Limited with such overwhelming foreign interests; and

(e) by what time Hindustan Lever Limited is expected to be fully Indianised?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) to (e). Under Section 29 of the Foreign

Exchange Regulation Act, 1973, all branches of foreign companies operating in India and Indian companies in which the non-resident interest is more than 40 per cent were required to apply to the Reserve Bank of India for permission to carry on their existing business activities upto 31st August, 1974. Some of such companies are engaged in production of consumer goods. Hindustan Lever Limited is one such company and has some equity holding in Sharpedge Ltd.

The application of Hindustan Lever Ltd., made under Section 29 of the Foreign Exchange Regulation Act, 1973 is under examination in accordance with the guidelines issued under Section 29 of the Foreign Exchange Regulation Act, 1973.

Setting up of Jute International

9333. **SHRI BANAMALI BABU:** Will the Minister of COMMERCE be pleased to state:

(a) whether a United Nations Development Project study has recommended setting up of Jute International;

(b) if so, the draft constitution of the proposed body and the names of countries as its major partners;

(c) the place where its headquarters will be located; and

(d) the main functions and objectives of the proposed Jute International?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) Yes, Sir.

(b) A desk review on the project prepared by U.N.D.P. is under consideration of the participating Governments. Apart from India, Bangladesh and Nepal have signified their willingness to participate in the Jute International.